

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA

UNSTARRED QUESTION NO.1900

TO BE ANSWERED ON FRIDAY THE 21ST DECEMBER, 2018
AGRAHAYANA 30, 1940 (SAKA)

TAX STRUCTURE FOR THE CRUDE OIL

1900. SHRI RAM CHARAN BOHRA:

Will the Minister of FINANCE be pleased to state:

- (a) the details of tax structure for the imported oil and the oil produced at domestic level during the last three years and the current year;
- (b) whether the Government imposes tax on the crude oil produced from domestic oil fields and the imported oil has been made tax free, if so, the details thereof and the reasons therefor;
- (c) whether the Government proposes to start re-imposing customs duty on crude oil and if so, the details thereof;
- (d) whether the Government proposes to provide incentive to the domestic oil explorers by removing taxes; and
- (e) if so, the details thereof and the action taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)

(a) & (b): Duty Structure on domestically produced crude oil and imported crude for last three years is given as under:

Particulars	Duty structure from 01.03.2015 to 29.02.2016	Duty structure from 01.03.2016 to till now
Customs Duty on imported crude as on 01.03.2015	NIL(BCD) + Rs.50/MT as NCCD	NIL (BCD) + Rs. 50/MT as NCCD
Central Excise Duty on domestically produced crude	NIL (BED) + Rs.4500/MT as OID Cess + Rs. 50/MT as NCCD	Nil (BED) +OID Cess @ 20% +Rs.50/ MT as NCCD

BCD: Basic Customs Duty; BED: Basic Excise Duty; OID: Oil Industries Development Cess; NCCD: National Climate Contingent Duty.

(c): At present, there is no proposal for re-imposing customs duty on crude oil.

(d) & (e): At present, there is no such proposal.
